

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.1309
TO BE ANSWERED ON 23.11.2016**

Indian Penal Code

1309. SHRI SUKHBIR SINGH JAUNAPURIA:
SHRI E.T. MOHAMMED BASHEER:
PROF.SAUGATA ROY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether the Government proposes to reconsider the sections in IPC related to sedition;
- (b) Whether the law commission in its 42nd report presented in 1971 examined the section 124A and recommended to strengthen the section as well as to take stringent penal actions against those who questioned the integrity of judicial system and the Parliament; and
- (c) If so, whether the Government proposes to enact a new law after having fresh consultations with the Law Commission and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY**

(SHRI P.P. CHAUDHARY)

- (a) to (e) :Amendment to criminal law is a continuous process and the Government is aware that it has to be in sync with social changes. The Law Commission of India has been requested to examine and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in the various laws viz., Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act, etc. The Law Commission has been requested to look into the issues relating to section 124A IPC during the course of its comprehensive review of the criminal laws. The report of Law Commission is awaited. A timeline cannot be given as the matter involves Legislative procedure.

